

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No.590, CUTTACK, TUESDAY, FEBRUARY 10, 2026 / MAGHA 21, 1947

LAW DEPARTMENT

NOTIFICATION

The 10th February, 2026

S.R.O.No.64/2026— Pursuant to Order dated 7th November, 2024 and Judgment dated 3rd March, 2025 passed in S.M.W.P (C) No. 2 of 2024 [2025 INSC 300] by Hon'ble Supreme Court of India and in exercise of the powers conferred by the proviso to Article 309 read with Article-233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa, hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely :-

1. Short Title and commencement.— (1) These Rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2026.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (hereinafter referred to as the said rules), in rule 9-A, for sub-rule (5), the following sub-rule shall be substituted, namely:-

" (5) From out of the vacancies reserved for each of the categories mentioned in sub-rule (1) and for the un-reserved categories, to the extent of four percentum of the vacancies shall be reserved horizontally for persons with benchmark disabilities having physical disability as specified in the Schedule to the Rights of Persons with Disabilities Act, 2016 (49 of 2016) excluding cerebral palsy:

Provided that in case of non-availability of suitable persons with benchmark disability or for any other sufficient reasons, such vacancy shall be carried forward to the subsequent recruitment year and if in the subsequent recruitment year also suitable person with benchmark disability is not available, it may first be filled by interchange among the five categories and only when there is no person with disability available for the post of that year, such vacancy shall be filled other than a person with disability".

3. In the said rules, in rule 17, for sub-rule (5), the following sub-rule shall be substituted, namely:-

"(5) From out of the vacancies reserved for each of the categories mentioned in sub-rule (1) and for the un-reserved categories, to the extent of four percentum of the vacancies shall be reserved horizontally for persons with benchmark disabilities having physical disability as specified in the Schedule to the Rights of Persons with Disabilities Act, 2016 (49 of 2016) excluding cerebral palsy:

Provided that in case of non-availability of suitable persons with benchmark disability or for any other sufficient reasons, such vacancy shall be carried forward to the subsequent recruitment year and if in the subsequent recruitment year also suitable person with benchmark disability is not available, it may first be filled by interchange among the five categories and only when there is no person with disability available for the post of that year, such vacancy shall be filled other than a person with disability ".

4. In the said rules, for rule 23-A, the following rule shall be substituted, namely:-

"23-A. The Commission shall call the candidates for main written examination who have secured not less than thirtyfive percentum of marks in case of Scheduled Caste, Scheduled Tribe and persons with benchmark disabilities and forty per centum of marks in case of others in the Preliminary Written Examination".

5. In the said rules, after rule 24, the following proviso shall be inserted, namely:-

"Provided that candidates with benchmark disabilities who have secured not less than thirty per cent marks in each paper and a minimum of forty per cent marks in aggregate shall be eligible to be called for the interview in proportion of 1:5. "

6. In the said rules, in **Appendix-B**, in clause B, after sub-clause (2), the following sub-clause shall be inserted, namely:-

"(3) Candidates with benchmark disabilities who have secured a minimum of forty per cent marks in each paper and at least forty-five per cent marks in aggregate shall be eligible to be called for the interview in proportion of 1:10."

[No.2534—VJ-03/2026/L.]

By Order of the Governor

PABITRA MOHAN SAMAL

Principal Secretary to Government